

Act, 1948. [Placed in Library. See No. LT-5871/66].

ANNUAL REPORT ON WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF CENTRAL GOVERNMENT

The Minister of Industry (Shri D. Sanjivayya): I beg to lay on the Table a copy of the Annual Report of the working of Industrial and Commercial Undertakings of the Central Government for the year 1964-65. [Placed in Library. See No. LT-5872/66].

DELHI SALES TAX (AMENDMENT) RULES 1966, NOTIFICATIONS UNDER CUSTOMS ACT, 1962, etc.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table—(1) A copy of the Delhi Sales Tax (Amendment) Rules 1966 published in Notification No. F. 3(6)/65-Fin. (E) in Delhi Gazette dated the 10th March, 1966 under sub-section (4) of section 28 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-5873/66].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:

- (i) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1966 published in Notification No. G.S.R. 281 in Gazette of India dated the 26th February, 1966.
- (ii) G.S.R. 294 published in Gazette of India dated the 1st March, 1966.
- (iii) G.S.R. 295 published in Gazette of India dated the 1st March, 1966.
- (iv) G.S.R. 296 published in Gazette of India dated the 1st March, 1966.
- (v) G.S.R. 320 published in Gazette of India dated the 5th March, 1966.
- (vi) G.S.R. 321 published in Gazette of India dated the 5th March, 1966.

(vii) The Manufacture in Customs Bond (General) Fourth Amendment Rules, 1966 published in Notification No. G.S.R. 322 in Gazette of India dated the 5th March, 1966.

(viii) The Manufacture in Customs Bond (General) Third Amendment Rules, 1966 published in Notification No. G.S.R. 323, in Gazette of India dated the 5th March, 1966.

(ix) G.S.R. 324 published in Gazette of India dated the 5th March, 1966. [Placed in Library. See No. LT-5874/66].

3. A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:

- (i) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1966 published in Notification No. G.S.R. 313 in Gazette of India dated the 5th March, 1966.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1966 published in Notification No. G.S.R. 314 in Gazette of India dated the 5th March, 1966.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1966 published in Notification No. G.S.R. 315 in Gazette of India dated the 5th March, 1966.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1966 published in Notification No. G.S.R. 316 in Gazette of India dated the 5th March, 1966.
- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1966 published in Notification No.

G.S.R. 317 in Gazette of India dated the 5th March, 1966.

(vi) The Customs and Central Excise Duties Export Draw-back (General) Thirty fifth Amendment Rules, 1966 published in Notification No. G.S.R. 318 in Gazette of India dated the 5th March, 1966.

" (vii) The Customs and Central Excise Duties Export Draw-back (General) Thirty sixth Amendment Rules, 1966 published in Notification No. G.S.R. 319 in Gazette of India dated the 5th March, 1966. [Placed in Library. See No. LT-5875/66].

12.48 hrs.

ESTIMATES COMMITTEE

NINETY-FOURTH AND NINETY-FIFTH RE-
PORTS

Shri A. C. Guha (Barasat): I beg to present the following Reports of the Estimates Committee:

- (1) Ninety Fourth Report on the Ministry of Defence (Defence Research and Development Organisation)—Defence Metallurgical Research Laboratory, Hyderabad.
- (2) Ninety-fifth Report on the Ministry of Defence (Defence Research and Development Organisation)—Electronics and Radar Development Establishment, Bangalore and Defence Electronics Research Laboratory, Hyderabad.

12.48½ hrs.

RE. FIRE INCIDENT IN HEAVY
ENGINEERING CORPORATION,
RANCHI

Mr. Speaker: Now, on the fire incident at the Heavy Engineering Corporation, Ranchi, I will allow one question to each Leader of the Group or a member of that Group.

Shri S. M. Banerjee (Kanpur): I have a submission to make on this. Last time when this question came up, a statement was made by the hon. Minister . . .

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरा एक निवेदन है। क्या इस को कल नहीं लिया जा सकता है ?

अध्यक्ष महोदय : माननीय सदस्य को अपनी बात कह लेने दीजिये।

Shri S. M. Banerjee: Last time when this question came up the conduct of Dr. Nagaraja Rao was questioned in this House and you were kind enough to suggest that a separate statement should be made by the hon. Minister. Now such a statement has been made, which runs to 5 or 6 pages. We have already tabled a motion for the discussion of this subject. Last time also we tabled a motion. The subject cannot be discussed by putting a few questions.

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): Mr. Speaker, I do want to apologize to you but I want to assure you that no disrespect was meant and I did not notice your standing. You know that I am the first to apologize when I do anything incorrect. I am sure the House also knows that I would never deliberately do anything like that.

12.50 hrs.

RE. FIRE INCIDENT IN HEAVY
ENGINEERING CORPORATION,
RANCHI—contd.

डा० राम बनोहर लोहिया (फर्रुखाबाद):
घनजाने में कर गई, प्रश्न किया है।

Mr. Speaker: Order, order. She can go now.

डा० राम बनोहर लोहिया : जवाब देंगे क्या ?